

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.161 of 2016 &  
IA No. 337 of 2016 in  
DFR No. 1404 of 2016**

**Dated: 5<sup>th</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member**

**In the matter of :**

**Central U.P. Gas Ltd.**

**...Appellant(s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. K. K. Rai, Sr. Adv.  
Mr. S. K. Pandey

Counsel for the Respondent(s) : Ms. Aparna Vohra  
Mr. Prashant Bezbourah

**ORDER**

Admit. Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 02.09.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 19.09.2016 after serving copy on the other side.

List the matter on **23.09.2016.**

**(B.N. Talukdar)**  
**Technical Member**  
ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**